

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 292/(MAH)/2017
MA No. 501/2017, 565/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company Ltd.
V/s
Bharti Defence and Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	malhar Zatahica	A dvocate	}
2	Aniket Nimbalkar	Advocate	

i/b AZB & Partners, Advocates for the
Applicant

3. Vivek S. Sawant Adv. for Res V/S

ORDER

MA No. 501 & 565/2017 in CP No. 292/I&BP/NCLT/MB/MAH/2017

On MA 501 in CP 292/2017 filed by the IRP, at request of the Respondent Counsel, list this matter with a direction to file reply by the Respondent within one week hereof. List this matter for next hearing on 20.11.2017.

Contd.....2

: 2 :

On MA 565 in CP 292/2017 moved by the Resolution Professional seeking extension of Corporate Insolvency Resolution Process (CIRP) period for 90 more days in excess of 180 days already granted which is due to expire on 06.12.2017, this Bench, looking at the resolution passed by the Committee of Creditors (CoC) with 97% voting share of the CoC for extension of time on the ground that the CoC is in the process of identifying potential investors to support the company, hereby provided extension of 90 days period giving effect from 06.12.2017 as envisaged under sub-section 2 of Section 12 of the Insolvency and Bankruptcy Code.

Accordingly, this MA 565/2017 is hereby **allowed**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)